

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 421

CA/1700/ND/2019, IA/3271/ND/2020,  
IA/3203/ND/2022, Contempt Petition/17/ND/2022,  
IA/2434/ND/2023 IN IB/945/ND/2018

**IN THE MATTER OF:**

|   |     |            |
|---|-----|------------|
| M/s Chryso India Private Limited                  | ... | Applicant  |
| Versus  |     |            |
| M/s Reom Infrastructure And Constructions Limited | ... | Respondent |

**Under Section 9 of IBC, 2016.**

**Order delivered on 06.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Ajay Kumar Jain, Advocate, Mr. Sourit Arora,  
Adv. for R5 and R6, Adv. Arvind Kumar for Air Force  
Navel Housing board, Ms Shiva Lakshmi CGSC For  
R-2

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to **05.06.2024**.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**